

render all the necessary assistance to the Assam State authorities. We are also expecting daily reports from them. That was why I said that after those reports are received, I shall be able to place fuller information before the House.

Mr. Speaker: He may make the statement as early as possible.

Shri Bade: Sir, I want your protection....

Mr. Speaker: I want his protection rather.

Shri S. M. Banerjee: On a point of order. The hon. Minister said that he has no information; it is being gathered and a comprehensive statement will be laid on the Table of the House. In reply to a question of Shri Hem Barua, the hon. Minister came out with the information that the Prime Minister got a message, he was getting information daily and all that. Sir, I seek your protection. I want your ruling as to whether the hon. Minister can conceal from this House those steps that have already been taken.

Mr. Speaker: There is no concealment of any information. The hon. Minister had told me before-hand that he had only this much of information. What the hon. Members wanted to know was, how much damage had been done and the extent of floods.

Shri S. M. Banerjee: We also wanted to know about the central assistance.

Mr. Speaker: I wanted fuller information. Therefore, I had told him that a statement might be placed covering all the States. Then we will see. If anything further is to be done, that would be for the House to decide. He has not concealed or suppressed anything.

Shri Daji (Indore): There are reports, Sir, that for lack of boats human lives are not being saved.

May I know whether any immediate steps have been taken to send a sufficient number of boats so that human lives could be saved?

Mr. Speaker: Has the hon. Minister any information about that?

Shri Alagesan: I said that the military had sent their boats.

Mr. Speaker: Has he any information about inadequacy of boats?

Shri Alagesan: We have no information.

श्री बड़े : मेरी रिक्वेस्ट यह है कि पहले एक प्लड कंट्रोल कमेटी नियुक्त हुई थी और उससे उत्तर प्रदेश और असम के बारे में रिपोर्ट मांगी गयी थी, उसकी रिपोर्ट के बारे में भी माननीय मंत्री जी अपने स्टेटमेंट में जिक्र कर दें कि उसने क्या रिपोर्ट दी है।

Mr. Speaker: We will pass on to the next item.

12.12 hrs.

RESERVE BANK OF INDIA
(AMENDMENT) BILL*

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Sir, on behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934 and to make certain consequential amendments in the State Bank of India Act, 1955.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934 and to make certain consequential amendments in the State Bank of India Act, 1955."

The motion was adopted.

Shri B. R. Bhagat: Sir, I introduce the Bill.